
General Manager Vs Appellate Authority

Writ Petition No. 10863 Of 2014, Miscellaneous Petition No.2 Of 2014

Court: Madras High Court

Date of Decision: April 5, 2018

Acts Referred:

Payment of Gratuity Act, 1972 & Section 2(s)#Industrial Disputes Act, 1947 & Section 33C(2)#Sick Industrial Companies (Special Provisions) Act, 1985 & Section 17(3)

Hon'ble Judges: S.M. Subramaniam, J

Bench: Single Bench

Advocate: R. Parthiban

Final Decision: Allowed

Judgement